

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00405/2019

Dated Monday the 25th day of March Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

D.Usha Rani,
No. 1, Dr. Radhakrishnan Street,
Nandavanam Mettur,
Avadi, Chennai 600071.Applicant

By Advocate M/s. P. Ulaganathan

Vs

1.Union of India rep by,
The Secretary,
Ministry of Women and Child Development,
Shastri Bhavan,
New Delhi 110001.

2.The Joint Secretary,
Ministry of Women and Child Development,
Food and Nutrition Board,
Shastri Bhavan,
New Delhi 110001.

3.The Deputy Technical Adviser (SR),
Ministry of Women and Child Development,
Food and Nutrition Board, Southern Region,
26, Haddows Road, Shastri Bhavan,
Chennai 600006.Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA seeking the following relief :

"To permit the applicant to seek the benefit of financial upgradation under MACP Scheme, commencing in the pay scale of Rs. 8000-13500 with the replacement pay structure PB3 (Rs. 15600-39100) + GP Rs. 5400 and grant further financial upgradations under MACP Schemes, in consequence thereof by making an appropriate representation to R2 who is the competent authority who may be directed to dispose of the same by an appropriate order or pass any other order or direction or grant any other relief in the circumstances of the case and thus render justice."

2. When the matter is taken up for hearing, learned counsel for the applicant submits that the facts and circumstances of this case are similar to those of the applicants in OAs 1693-1701/2018 which were disposed of by this Tribunal by an order dt. 21.12.2018. He urges that a similar direction be passed in this case also.

3. It is seen that the OAs 1693-1701/2018 were disposed of on the following lines:

"6. Keeping in view the limited prayer and without going into the substantive merits of the case, we deem it appropriate to dispose of the OAs with permission to the applicant concerned to make a fresh, comprehensive and individual representation to the competent authority within two weeks from the date of receipt of a copy of this order. On receipt of such representations, the competent authority shall consider the same in accordance with law and pass a reasoned and speaking order within a period of three months thereafter."

4. In view of the submission, this OA is also disposed of with a similar direction as above at the admission stage.

(P. Madhavan)
Member(J)

25.03.2019

SKSI

(R. Ramanujam)
Member(A)